

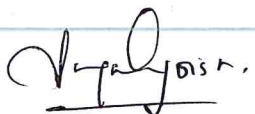


**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 19.01.2018.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP9/11	TP 27/16	For hearing	397 / 398	Carborundum Universal Ltd Vs Wendt (India) Ltd and 8 others


SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	Nehul Kothari 9663434230 QB AZB & PARTNERS	PETITIONER	
2.	Aashira Menon 9972744882 Dua Associates	Respondents 2, 3, 5-8	
3.	Amal Jaisr 7829737929	R 1	

Counsel for petitioner is present. Counsel for respondents are also present. IA No.195/2017 is taken up today. The applicant is the Respondent No.1 company.


This application is filed by the applicant company seeking permission to appoint and induct independent Directors in order to comply the statutory requirement of the Companies Act, 2013. Both sides reported no objection.

Counsel for petitioner to the main petition reported no objection for permitting the Respondent No.1 company to appoint and induct the required number of independent Directors to comply with the provisions of Companies Act, 2013. Counsel for other respondents have also reported no objection.

Therefore, IA No.195/2017 is allowed. *vide separate order* The applicant Respondent No.1 Company is permitted to appoint and induct the requisite number of independent Directors to comply with the statutory requirements of Companies Act, 2013, and the matter is listed for hearing on 05.02.2018.



MEMBER (T)



MEMBER (J)